



ఆంధ్రప్రదేశ్ రాజపత్రము
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**ANDHRA PRADESH ACTS, ORDINANCES AND
REGU LATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 2nd January, 2018 and the said assent is hereby first published on the 4th January, 2018 in the Andhra Pradesh Gazette for general information :

ACT No. 5 of 2018

**AN ACT FURTHER TO AMEND Dr. Y.S.R. HORTICULTURAL
UNIVERSITY ACT, 2007.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-eighth year of the Republic of India as follows:-

1. (1). This Act may be called Dr. Y.S.R. Horticultural University (Second Amendment) Act, 2017. Short title and commencement.
(2) It shall come into force on such date, as the Government may, by notification, appoint.
2. In Dr. Y.S.R. Horticultural University Act, 2007, in section 26, in sub-section (1), Amendment of section 26. Act No. 30 of 2007.
 - (1) For clause (i), the following clause shall be substituted, namely,-
“(i) Chief Secretary to the Government of Andhra Pradesh.”
 - (2) In clause (ii), the following words shall be added at the end, namely,-

“Who shall be of eminence in the sphere of Horticulture Science and shall not be connected in any manner with this University or its colleges and shall not be below the rank of Vice-Chancellor.”.

DUPPALA VENKATARAMANA,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.